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Title: Need to permit use of Tamil as an official language in the High Court of Madras.

SHRI S.R. VIJAYA KUMAR (CHENNAI CENTRAL): There is a long standing demand from the general public for authorizing use of Tamil as an official language in the High Court of Madras.

Way back in 2013, during the Joint Conference of the Chief Ministers and the Chief Justices of High Courts, Hon'ble Makkalin Mudalvar, Idhya Deivam, Puratchi Thalaivi Dr. Amma urged the Centre and the Supreme Court to take steps so that Tamil is authorized to be used as an official language in the High Court of Madras. To take the administration of the justice genuinely closer to the, it is absolutely imperative that the local language is used in the high court.

Every right-thinking person of the country will concur that if justice is to be administered in a people-friendly way, then the best thing to do is to encourage the use of the local language of the State in the High Court.

If Tamil is allowed to be used as an official language in the High Court of Madras, vast majority of the poor litigants of the State will be greatly benefited since they will actually be able to understand the actual court proceedings and also be able to easily understand the judgments. Legal fraternity of the State also supports this move.

I would, therefore, urge the Centre to take appropriate steps and also involve the Supreme Court so that Tamil is authorized to be used as an official language of the High Court of Madras.